

COURT – IV

IA-2924/2021 in C.P.(IB)/780(MB)/2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.10.2022

NAME OF THE PARTIES: Nuvoco Vistas Corporation Limited
Vs
Capacite Infraprojects Limited

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Pallav Mongia a/w Mr. Shreyas Srivastava and Mr. Tushar Srivastava, Ld. Counsel for the Operational Creditor present.
2. IA-2924/2021 has been filed by the Operational Creditor along with the settlement agreement duly signed by both the parties. While hearing the IA on 14.02.2022, the Counsel for the Corporate Debtor had submitted that they will make full and final payment latest by 28.02.2022.
3. The Counsel for the Operational Creditor today submits that the matter is fully settled between the parties and nothing remains. Hence, seeks withdrawal of the Petition. Allowed. Based on the submission made by the Counsel for the Operational Creditor that the matter is fully settled between the parties and sought for withdrawal of the petition, IA-2924/2021 is **disposed** of and C.P.(IB)/780(MB)/2021 is **dismissed** as withdrawn. File to be consigned to records.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)